



# Central Electricity Regulatory Commission

4th Floor, Chanderlok Building, 36 Janpath, New Delhi-110001  
Phone : 23353503, FAX: 23753923

Petition No. 103/TL/2023

Dated: 15.5.2023

## **NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003**

An application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 (the Act) has been made by Patran Transmission Company Limited, Windsor, 1st Floor, Unit No. 101, Kalina, Santacruz East-400 098, Mumbai, Maharashtra for grant of separate transmission licence for implementation of 'augmentation of transformation capacity by 1x500 MVA, 400/220 ICT (3rd) at 400/220 kV Patran (GIS) sub-station' on the Regulated Tariff Mechanism (RTM) mode (hereinafter referred to as the 'transmission scheme'). The scope of the project for which transmission licence has been sought is as under:

S. No.	Scope of Transmission Scheme	Capacity/km	Implementation timeframe
1.	Augmentation of Transformation Capacity by 1x1500 MVA, 400/220 kV ICT (3rd) at 400/220 kV Patran (GIS) S/s along with GIS duct (at 400 KV and 220 kV) in new diameter of ICT-Tie-Line.	<ul style="list-style-type: none"> <li>500 MVA 400/220 kV ICT- 1no.</li> <li>400 kV ICT bay (GIS)- 1no.</li> <li>400 kV bay (GIS) for diameter completion for future line (duct up to outside GIS Hall)- 1no.</li> <li>220 kV ICT bay (GIS)- 1no.</li> </ul>	21 months from the issue of OM by CTUIL.
<b>Total Estimated Cost:</b>			<b>Rs. 65.19 crore</b>

- The Central Transmission Utility of India Limited vide its Office Memorandum dated 28.11.2022 had approved the implementation of transmission scheme on RTM mode along with identifying the implementing agency.
- The Central Transmission Utility of India Limited vide its letter dated 17.4.2023 has recommended for grant of separate transmission licence to Patran Transmission Company Limited for executing the transmission through RTM route as mentioned in para-1 above.
- Based on material available on record, the Commission has, vide order dated 15.5.2023 in Petition No. 103/TL/2023, proposed to issue transmission licence to the applicant for establishing the transmission system as noted in para 1 above.
- A copy of the application, along with its annexures and enclosures, made by the applicant for grant of inter-State transmission licence to Patran Transmission Company Limited before the Commission can be accessed at the website <https://www.indgrid.co.in/documents-manager/> or inspected by any person in the Commission's office by following the laid down procedure.
- Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant transmission licence to the applicant, as aforesaid, be sent to the undersigned by 5.6.2023 at the above noted address. The suggestions or objections received after the specified date shall not be considered.
- The application shall be taken up for further hearing by the Commission on 8.6.2023. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-  
(Harpreet Singh Pruthi)  
Secretary